

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2721**

TO BE ANSWERED ON THE 09TH JULY, 2019/ ASHADHA 18, 1941 (SAKA)

CALAMITY RELIEF TO TAMIL NADU

2721. DR. M.K. VISHNU PRASAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total amount of assistance given to Tamil Nadu for the natural calamities and super cyclones during each of the last three years along with the amount requested by the State;

(b) whether the Government would consider the request of increasing the grants for the State of Tamil Nadu;

(c) whether the Government is planning to give more financial aid to mitigate and rebuild the properties and compensate the crops damaged during the super cyclones in the last two years; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (d): The primary responsibility of disaster management rests with the State Government. To supplement the efforts of the State, the Government of India extends logistics and financial support to assist them in the rescue and relief efforts in the event of a disaster. Government of India provides financial assistance to the affected States

from State Disaster Response Fund (SDRF) and National Disaster Response Fund (NDRF) as per laid down procedure for immediate relief. Rebuilding and mitigation measures, have to be undertaken by the State Governments from their own resources/ State schemes.

None of the cyclones that hit the coastal areas of India during the last three years, was of the level of “super cyclone”. The details of allocation and releases from SDRF and NDRF for natural calamities during the last three years to the State of Tamil Nadu are as under:

(Rs. in crore)

Financial Year	Under SDRF		Amount released under NDRF	Total financial assistance
	Amount allocated	Central share released		
2016-17	713	534.75	1813.66	2348.41
2017-18	748	561.00	351.81	912.81
2018-19	786	707.40	900.31	1607.71
Total	2247	1803.15	3065.78	4868.93

The allocation to States under SDRF are fixed based upon the recommendations of the successive Finance Commissions (set-up under the Article 280 of Constitution from time-to-time). The present allocation for the Award Period 2015-16 to 2019-20 is based on the recommendations of the Fourteenth Finance Commission and the annual allocation of all States including Tamil Nadu increases 5% every year.